

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

.....  
New Delhi, the

7th August, 1986.

NOTIFICATION  
INCOME-TAX

No. 6849 (F.No.203/13 / 86-ITA.II) : In continuation of this Office Notification No. 6145 (F.No.203/256 / 83-ITA.II) dated 4.1.1985, it is hereby notified for general information that the Institution mentioned below has been approved by Department of Scientific & Industrial Research, New Delhi, the Prescribed Authority for the purposes of clause (iii) of sub-section (1) of Section 35 (Thirty five/One/ Three) of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Institution" subject to the following conditions :-

- i) That the **The EFL Social And Labour Research Foundation, Bombay** will maintain a separate account of the sums received by it for scientific research.
- ii) That the said **Institute** will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said **Institute** will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.
- iv) That the said **Institute** will apply to Central Board of Direct Taxes, Ministry of Finance, (Department of Revenue), New Delhi, 3 months in advance before the expiry of the approval for further extension. Applications received after the date of expiry of approval are liable to be rejected.

INSTITUTION

"The EFL Social And Labour Research Foundation, C/o  
The Employers' Federation of India, Army & Navy Building,  
148, Mahatma Gandhi Road, Bombay-400 023".

Contd..... 2/-

This Notification is effective for a period from  
**22.3.86 to 31.3.1988.**

  
( Y.K. Batra )  
**Under Secretary to the Government of India.**

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (Inv.)/(Spl. Inv.)/IT&Audit/RS&PR/  
Vigilance/Intelligence/Recovery/Survey/P&PR, New Delhi.
3. Directorate of O & M Services (Income-tax), Aiwan-E-Ghalib,  
Mata Sundri Lane, New Delhi.
4. The Secretary, Department of Scientific & Industrial  
Research, Technology Bhavan, New Mehrauli Road, New Delhi  
with reference to their O.M. No. **13/63/83-TU.V**  
dated **26.6.86**
5. The Joint Secretary & Legal Adviser, Ministry of Law,  
Shastri Bhavan, New Delhi.
6. The **Chairman, BFI Social and Labour Research Foundation, C/o**  
**The Employees Federation of India, Army and Navy Building**  
**2nd Floor, 148 Mahatma Gandhi Road, Bombay-400 023.**
7. Comptroller & Auditor General of India (50 copies).
8. Bulletin Section of D.I.(P&PR), New Delhi (5 copies).

  
( Y.K. Batra )  
**Under Secretary to the Government of India**

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